

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
COURT 1**

C.P. (I.B) No. 367/9/NCLT/AHM/2019

Coram: Hon'ble Mr. MADAN BALCHANDRA GOSAVI, MEMBER (JUDICIAL)  
Hon'ble Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE  
NATIONAL COMPANY LAW TRIBUNAL , AHMEDABAD BENCH ON 10.06.2020**

Name of the Company: S N Tradelink Pvt Ltd  
V/s  
Honest Derivatives Pvt Ltd

Section: Section 9 of the Insolvency and Bankruptcy Code

**ORDER**

Learned Counsel Mr. Pavan Godiawala appeared for the Operational Creditor.

Learned Counsel Mr. Aditya Mehta appeared for the Corporate Debtor.

Learned Counsel for the Corporate Debtor brought to our notice that the order of admission is already passed against the same Corporate Debtor in the matter of i.e. **Solartex India Pvt. Ltd. v/s. Honest Derivatives Pvt Ltd. in CP(IB) No. 393/9/NCLT/AHM/2018 on 28.05.2020**. In view of this, the proceeding stands disposed of with a liberty to approach IRP/RP in that proceeding for its claim.

In case, the order of admission set aside by any other Authority, then Operational Creditor is at liberty to revive the proceeding.

**Accordingly, CP(IB) 367/9/NCLT/AHM/2019 is stands disposed of.**

  
**(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)**

  
**(MADAN B GOSAVI)  
MEMBER (JUDICIAL)**

Dated this the 10th day of June, 2020.